

RATIFIED MINUTES OF MEETING No.20/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 03.01.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 20/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 03.01.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:23/11/80-ALC2/2016	Party Name: DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00296/AM17/	RLA File :05/23/040/00182/AM11/	Lic.No/Date:0510275970 28.10.2010	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for comments. Case is deferred to 14.02.2017.				

2	Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date: 14.02.2017
Decision Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee.				

He was advised by the Committee to submit post hearing submissions for further examination. Final reminder has been sent to the firm on 27.12.2016. Case is deferred to 14.02.2017.

3	Case No.: 6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's additional information dated 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 14.02.2017.			

4	Case No.: 28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for examination and comments. Case is deferred to 14.02.2017.			

5	Case No.: 10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 14.02.2017.			

6	Case No.: 11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 14.02.2017.			

7	Case No.: 23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 for comments. Case is deferred to 14.02.2017.			

8	Case No.: 56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016			

for comments. Case is deferred to 14.02.2017.

9	Case No.:53/2/80-ALC2/2016	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Rejected
	HQ File :01/80/050/00056/AM17/	RLA File :03/94/040/00060/AM16/	Lic.No/Date:0310795652 30.04.2015	
Decision: The committee noted that firm has not replied to the deficiency (raised by DHI) sent to them on 24.10.2016 followed by final reminder sent to the firm on 15.12.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

10	Case No.:21/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00371/AM17/	RLA File :08/24/040/00060/AM16/	Lic.No/Date:0810135377 27.05.2015	Defer Date: 14.02.2017
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME vide UO dated 22.11. 2016 sent to the firm on 27.12.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 14.02.2017.				

11	Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 14.02.2017.				

12	Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application dated 15.01.2016 has been sent to MSME (Chemical) on 26.04.2016 for comments. Case is deferred to 14.02.2017.				

13	Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date: 14.02.2017
Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.02.2017.				

14	Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80-ALC2/2016	Status: Deferred
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		03.01.2017	
HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's reply dated 15.09.2016 sent to MSME (Chemical) on 30.09.2016 for comments. Case is deferred to 14.02.2017.			

Case No.:15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Approved
HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	
15	Decision: The committee decided to ratify the norms on repeat basis as per there AA No.0510331853 dated 13.08.2012 as under:- Import item No.1:- 1.05 Kgs/Kg content in export product. Import item No.2:- On net to net basis with accountability clause. RA may take further necessary action accordingly.		

Case No.:60/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Approved
HQ File :01/80/050/00063/AM17/	RLA File :05/24/040/00196/AM16/	Lic.No/Date:0510395077 24.07.2015	
16	Decision: The committee decided to ratify the norms on repeat basis as per there AA No.0510317789 dated 15.02.2012 as under:- Import item No.1:- 1.05 Kgs/Kg content in export product. Import item No.2:- On net to net basis with accountability clause. RA may take further necessary action accordingly.		

Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date: 14.02.2017
17	Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.02.2017.		

Case No.:1/13/80-ALC2/2016	Party Name: GREAT INDIA STEEL FABRICATORS	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
HQ File :01/80/050/00342/AM17/	RLA File :33/24/040/00004/AM16/	Lic.No/Date:3310030241 07.09.2015	Defer Date: 14.02.2017
18	Decision: The Committee noted that the firm's application dated nil has been sent to DHI on 14.10.2016 for comments. Case is deferred to 14.02.2017.		

19	Case No.:1/16/80-	Party Name: GARDNER	Meet No/Date:20/80-	Status:
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ALC2/2015	AEROSPACE PRANITA PRIVATE LIMITED,	ALC2/2016 03.01.2017	Deferred
HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 14.02.2017.			

Case No.:4/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
HQ File :01/80/050/00447/AM17/	RLA File :07/24/040/00211/AM16/	Lic.No/Date:0710108754 21.09.2015	Defer Date: 14.02.2017
20	Decision: The Committee noted that DIPP vide UO No.12/106/2016-TSW/20 dated 03/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format. 2. Area of export item & import item. Case is deferred to 14.02.2017.		

Case No.:6/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
21	HQ File :01/80/050/00449/AM17/	RLA File :07/24/040/00204/AM16/	Lic.No/Date:0710108757 21.09.2015 Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application dated 06.12.2016 has been sent to DIPP on 04.01.2017 for comments. Case is deferred to 14.02.2017.			

Case No.:22/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
22	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015 Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 14.02.2017.			

Case No.:79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
23	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015 Defer Date: 14.02.2017
Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.02.2017.			

Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
24	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015 Defer Date: 14.02.2017

Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.02.2017.

Case No.: 3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date: 14.02.2017
25 Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) vide UO dated 19.09.2016 sent to the firm on 24.10.2016 through -email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Firm's additional information dated 08.11.2016 received through e-mail has been also sent to DHI on 09.11.2016. Case is deferred to 14.02.2017.			

Case No.: 4/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Rejected
HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	
26 Decision: The committee noted that firm has not replied to the deficiency (raised by DHI) vide their U.O. dated 19.09.2016 sent to them on 24.10.2016 followed by final reminder sent to the firm on 15.12.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.: 5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date: 14.02.2017
27 Decision: The Committee noted that the firm's reply dated 17.12.2016 has been sent to DHI on 27.12.2016 for comments. Case is deferred to 14.02.2017.			

Case No.: 25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date: 14.02.2017
28 Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for comments. Case is deferred to 14.02.2017.			

Case No.: 19/16/80-ALC2/2015	Party Name :AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Approved
HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	
29 Decision: The Committee decided to ratify the norms based upon written recommendation of			

DHI vide UO No. TSWB 3/58/2016 dated /12/2016 (copy sent to the firm & RA).
RA may take further necessary action accordingly.

30	Case No.: 4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 14.02.2017.				

31	Case No.: 3/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00446/AM17/	RLA File :07/24/040/00259/AM16/	Lic.No/Date:0710108991 03.11.2015	Defer Date: 14.02.2017
Decision: The Committee noted that DIPP vide UO No.12/106/2016-TSW/31 dated 03/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format, for export items at Sl. No. 1 & 2. - Difference in export item at Sl. No. 5 (Stainless Steel tubes) & import item at Sl. No. 5 (Stainless Steel tubes) with details of manufacturing operations on import item.				
Case is deferred to 14.02.2017.				

32	Case No.: 81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date: 14.02.2017
Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.02.2017.				

33	Case No.: 27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date: 14.02.2017
Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to explain the basis for import items in this case before the Norms Committee for ratification of norms. Case is deferred to 14.02.2017.				

34	Case No.: 2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016				

for comments. Case is deferred to 14.02.2017.

35	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 24.10.2016 followed by final reminder sent to the firm on 15.12.2016. However, as the firm has sought time to furnish the reply vide letter dated 29.12.2016, NC decided to allow the firm 30 days time to furnish reply. Case is deferred to 14.02.2017.			

36	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.08.2016 for comments. Case is deferred to 14.02.2017.			

37	Case No.:54/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00057/AM17/	RLA File :05/23/040/00394/AM16/	Lic.No/Date:0510396636 16.12.2015	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 21.09.2016 has been sent to DHI on 13.10.2016 for comments. Case is deferred to 14.02.2017.			

38	Case No.:7/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00450/AM17/	RLA File :07/24/040/00296/AM16/	Lic.No/Date:0710109187 21.12.2015	Defer Date: 14.02.2017
	Decision: The Committee noted that DIPP vide UO No.12/106/2016-TSW/38 dated 03/01/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format. 2. Area of export item & import item. Case is deferred to 14.02.2017.			

39	Case No.:82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date: 14.02.2017
	Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.02.2017.			

40	Case No.:19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date: 14.02.2017
	Decision: The Committee noted that C&PC vide OM No.46011/25/2011-PC-II dated 09.06.2016 provided comments. However, NC pointed out that the name of the export product is not clear and also quantity mentioned in the AA is in numbers while in the comments it is mentioned in Kg. However, C&PC has not replied to the reminder sent to them on 12.09.2016 and on 15.12.2016 to C&PC to expedite reply. Case is deferred to 14.02.2017.			

41	Case No.:3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 26.05.2016 has been sent to C&PC on 03.06.2016 for comments. Case is deferred to 14.02.2017.			

42	Case No.:95/2/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm reply dated 27.12.2016 received through e-mail has been sent to DIPP on 02.01.2017 for comments. Case is deferred to 14.02.2017.			

43	Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 01.09.2016 has been sent to MSME on 09.09.2016 for comments. Case is deferred to 14.02.2017.			

44	Case No.:65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 14.02.2017.			

45	Case No.:75/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00078/AM17/	RLA File :05/23/040/00442/AM16/	Lic.No/Date:0510397391 21.01.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016			

for examination and comments. Case is deferred to 14.02.2017.

46	Case No.:85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 14.02.2017.				

47	Case No.:23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 14.02.2017.				

48	Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 14.02.2017.				

49	Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 14.02.2017.				

50	Case No.:9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 14.02.2017.				

51	Case No.:88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 14.02.2017.				

52	Case No.:10/5/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Approved
	HQ File :01/80/050/00159/AM17/	RLA File :11/24/040/00010/AM16/	Lic.No/Date:1110028195 18.03.2016	
Decision: The committee decided to ratify the norms based on the recommendation of DHI on repeat basis as requested by the firm as per AA No.1110027176 dated 17.07.2012.				
RA may take further necessary action accordingly.				

53	Case No.:5/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	Defer Date: 14.02.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 4 & 5 of Standard Deficiency Letter".				
Case is deferred to 14.02.2017.				

54	Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date: 14.02.2017
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME vide UO dated 22.11. 2016 sent to the firm on 28.12.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC.				
Case is deferred to 14.02.2017.				

55	Case No.:42/11/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. Case is deferred to 14.02.2017.				

56	Case No.:43/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. Case is deferred to 14.02.2017.				

57	Case No.:10/14/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:20/80-ALC2/2016	Status: Deferred
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		03.01.2017	
HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date: 14.02.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.			

58	Case No.:22/11/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

59	Case No.:9/14/80-ALC2/2016	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date: 14.02.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.				

60	Case No.:33/11/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

61	Case No.:27/11/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00300/AM17/	RLA File :05/23/040/00086/AM17/	Lic.No/Date:0510398668 30.05.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

62	Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 14.02.2017.				

63	Case No.:2/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA	Meet No/Date:20/80-ALC2/2016	Status: Deferred
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		PVT.LTD.	03.01.2017	
	HQ File :01/80/050/00275/AM17/	RLA File :34/24/040/00280/AM16/	Lic.No/Date:3410042228 01.06.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 14.02.2017.			
64	Case No.:3/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 14.02.2017.			
65	Case No.:26/11/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.			
66	Case No.:34/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00307/AM17/	RLA File :09/24/040/00038/AM17/	Lic.No/Date:0910063740 03.06.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 08.11.2016 has been sent to DHI on 09.11.2016 for examination and comments. Case is deferred to 14.02.2017.			
67	Case No.:37/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00310/AM17/	RLA File :09/24/040/00037/AM17/	Lic.No/Date:0910063741 03.06.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 08.11.2016 has been sent to DHI on 09.11.2016 for examination and comments. Case is deferred to 14.02.2017.			
68	Case No.:1/8/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that the firm's reply dated 29.11.2016 has been sent to MSME on 06.12.2016 and firm reply also sent on 16.12.2016 for examination and comments. Case is deferred to 14.02.2017.			
69	Case No.:31/11/80-ALC2/2016	Party Name: ASCENT TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred

HQ File :01/80/050/00304/AM17/	RLA File :05/23/040/00099/AM17/	Lic.No/Date:0510398761 09.06.2016	Defer Date: 14.02.2017
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) vide UO dated 18.11. 2016 sent to the firm on 15.12.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 14.02.2017.			

Case No.:35/11/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
70 HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date: 14.02.2017
Decision: The Committee noted that firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.			

Case No.:36/11/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
71 HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date: 14.02.2017
Decision: The Committee noted that firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.			

Case No.:21/12/80- ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
72 HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date: 14.02.2017
Decision: The Committee noted that firm's reply dated 19.11.2016 has been sent to MSME on 15.12.2016 for examination and comments. Case is deferred to 14.02.2017.			

Case No.: 4/11/80- ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Approved
HQ File :01/80/050/00277/AM17/	RLA File :34/24/040/00069/AM17/	Lic.No/Date:3410042304 24.06.2016	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/106/2016/TSW/73 dated 03.01.2017 as under:-

- Quantities of import items at Sl. No. 1 to 18 & 22 may be allowed on net to net basis with accountability clause.
- Quantity of import item at Sl. No. 19 may be allowed as 1.01 Kgs./Kg. content in export items.
- Quantities of import items at Sl. No. 20 & 21 may be allowed as 1.05 Kgs./Kg content in export items.

RA may take further necessary action accordingly.

Case No.:6/11/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016	Status: Deferred
74			

		03.01.2017	
HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.			

Case No.:15/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
75 HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date:0310805866 01.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.			

Case No.:5/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
HQ File :01/80/050/00448/AM17/	RLA File :07/24/040/00111/AM17/	Lic.No/Date:0710110035 01.07.2016	Defer Date: 14.02.2017
76	Decision: The Committee noted that DIPP vide UO No.12/106/2016/TSW/76 dated 03.01.2017 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format. 2. Area of export item & import item. Case is deferred to 14.02.2017.		

Case No.:8/20/80-ALC2/2016	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
77 HQ File :01/80/050/00451/AM17/	RLA File :07/24/040/00113/AM17/	Lic.No/Date:0710110044 01.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 04.01.2017 or comments. Case is deferred to 14.02.2017.			

Case No.:14/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
78 HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for comments. Case is deferred to 14.02.2017.			

Case No.:30/11/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:20/80- ALC2/2016 03.01.2017	Status: Deferred
79 HQ File :01/80/050/00303/AM17/	RLA File :05/23/040/00178/AM17/	Lic.No/Date:0510398981 04.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide ID Note No. dated 30.08.2016 letter sent to the firm on 14.09.2016 and decided to send final			

reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC.
Case is deferred to 14.02.2017.

80	Case No.:16/11/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00289/AM17/	RLA File :03/95/040/00882/AM16/	Lic.No/Date:0310806089 11.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

81	Case No.:20/11/80-ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00293/AM17/	RLA File :03/94/040/00281/AM17/	Lic.No/Date:0310806071 11.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

82	Case No.:38/11/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

83	Case No.:8/14/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00358/AM17/	RLA File :03/94/040/00236/AM17/	Lic.No/Date:0310806091 11.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

84	Case No.:41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 14.02.2017.				

85	Case No.:5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on				

04.10.2016 for examination and comments. Case is deferred to 14.02.2017.

86	Case No.:12/14/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Rejected
	HQ File :01/80/050/00362/AM17/	RLA File :05/23/040/00223/AM17/	Lic.No/Date:0510399393 09.08.2016	
Decision: The committee noted that firm has not replied to the deficiency (raised by DIPP) vide I.D. No. dated 13.10.2016 sent to them on 24.10.2016 followed by final reminder sent to the firm on 15.12.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

87	Case No.:19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 14.02.2017.				

88	Case No.:20/14/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00370/AM17/	RLA File :03/94/040/01061/AM16/	Lic.No/Date:0310807055 11.08.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's reply dated 20.12.2016 has been sent to DIPP on 22.12.2016 for examination and comments. Case is deferred to 14.02.2017.				

89	Case No.:24/14/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Rejected
	HQ File :01/80/050/00374/AM17/	RLA File :07/24/040/00049/AM17/	Lic.No/Date:0710110251 12.08.2016	
Decision: The Committee decided to reject the case as the description of export items is very generic. Wastage claimed on each import item is very high viz. 3.12 Kgs/Kg. content in export item and it is not possible to fix norms with the generic description of export items as the wastage norms shall vary from item to item.				
RA may take further necessary action accordingly.				

90	Case No.:2/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00352/AM17/	RLA File :34/24/040/00145/AM17/	Lic.No/Date:3410042448 17.08.2016	Defer Date: 14.02.2017
Decision: The Committee noted that DIPP vide UO No.12/106/2016-TSW/90 dated 03/01/2017				

has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-

1. Information in respect of Sl. No. 3 of Standard Deficiency Format.
2. Details of import item at Sl. No. 20 and its specific use in export item.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 16 to 20.

Case is deferred to 14.02.2017.

91	Case No.:13/14/80-ALC2/2016	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Approved
	HQ File :01/80/050/00363/AM17/	RLA File :31/83/040/00049/AM17/	Lic.No/Date:3110066317 31.08.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. TSWB 3(89)/2016 dated 3/1/2017 (copy sent to the firm & RA). RA may take further necessary action accordingly.				

92	Case No.:15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT. LTD,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date: 14.02.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 14.02.2017.				

93	Case No.:6/14/80-ALC2/2016	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00356/AM17/	RLA File :34/24/040/00171/AM17/	Lic.No/Date:3410042553 23.09.2016	Defer Date: 14.02.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.				

94	Case No.:7/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date: 14.02.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.				

95	Case No.:10/20/80-ALC2/2016	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Closed
	HQ File :01/80/050/00453/AM17/	RLA File :03/95/040/00533/AM17/	Lic.No/Date:0310808337 07.10.2016	

Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/533/AM17/NO NORMS II/321 dated 07.10.2016 has informed that the above mentioned AA has been issued on repeat basis in terms of Para 4.7.1 & 4.7.2 of HBP (Vol.IV) and decided to close the case.

RA may take further necessary action accordingly.

96	Case No.:12/20/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Closed
	HQ File :01/80/050/00455/AM17/	RLA File :03/95/040/00534/AM17/	Lic.No/Date:0310808336 07.10.2016	
	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/534/AM17/321 dated 07.10.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note 4 of Engineering Product and decided to close the case. RA may take further necessary action accordingly.			

97	Case No.:13/20/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Closed
	HQ File :01/80/050/00456/AM17/	RLA File :03/95/040/00535/AM17/	Lic.No/Date:0310808333 07.10.2016	
	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/535/AM17/321 dated 07.10.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note 4 of Engineering Product and decided to close the case. RA may take further necessary action accordingly.			

98	Case No.:14/20/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Closed
	HQ File :01/80/050/00457/AM17/	RLA File :03/95/040/00572/AM17/	Lic.No/Date:0310808714 25.10.2016	
	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/572/AM17/321 dated 25.10.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note 4 of Engineering Product and decided to close the case. RA may take further necessary action accordingly.			

99	Case No.:15/20/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Closed
	HQ File :01/80/050/00458/AM17/	RLA File :03/95/040/00570/AM17/	Lic.No/Date:0310808809 27.10.2016	
	Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/570/AM17/321 dated 27.10.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note 4 of Engineering Product and decided to close the case. RA may take further necessary action accordingly.			

100	Case No.:16/20/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Closed
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HQ File :01/80/050/00459/AM17/	RLA File :03/95/040/00571/AM17/	Lic.No/Date:0310808807 27.10.2016	
Decision: The Committee noted that RA, Mumbai vide its letter F.No.03/95/040/571/AM17/321 dated 27.10.2016 has informed that the above mentioned AA has been issued on Net to Net basis in terms of General Note 4 of Engineering Product and decided to close the case. RA may take further necessary action accordingly.			

101	Case No.:2/20/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:0510400372 07.11.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.			

102	Case No.:11/20/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00454/AM17/	RLA File :07/24/040/00237/AM17/	Lic.No/Date:0710110674 21.11.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.			

103	Case No.:9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.			

104	Case No.:1/20/80-ALC2/2016	Party Name: MODERN FLEX ELECTRICALS,	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00444/AM17/	RLA File :56/24/040/00036/AM17/	Lic.No/Date:5610005040 09.12.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.			

105	Case No.:17/20/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:20/80-ALC2/2016 03.01.2017	Status: Deferred
	HQ File :01/80/050/00460/AM17/	RLA File :31/83/040/00120/AM17/	Lic.No/Date:3110066492 21.12.2016	Defer Date: 14.02.2017
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete			

application forms to DGFT HQ for consideration of the case. Case is deferred to 14.02.2017.

S.No.548

Case No. A/R-01	M/s. Decon	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.20/17	India Plastics	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 03.01.2017	Pvt. Ltd., Pune	Request for revision of norms	dt.26.02.2014
Decision: The Committee noted that the firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments. Case is deferred to 14.02.2017.			

S.No.549

Case No. A/R-41	M/s. CICB	HQF.No.01/80/050/00016/AM14/DE	Lic. No. & date
Meeting No.20/17	Chemicon Pvt. Ltd.,	S.I	
Date: 03.01.2017	Bangalore	RA.F.No.07/24/040/00452/AM13	0710093506
		Request for fixation of norms	dt.01.02.2013
Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee also noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it. Case is deferred to 14.02.2017.			

S.No.550

Case No. A/R-89	M/s. Freedom	HQF.No.01/80/050/00525/AM15/DE	Lic. No. & date
Meeting No.20/17	Ophthalmic Pvt.	S.I	
Date: 03.01.2017	Ltd., Hosur	RA.F.No.04/24/040/00232/AM15	0410159832
		Request for amendment of norms	dt.03.12.2014
Decision: The Committee noted that the firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments. Case is deferred to 14.02.2017.			

S.No.551

Case No. A/R-90	M/s. Terumo	HQF.No.01/80/050/00073/AM16/DE	Lic. No. & date
Meeting No.20/17	Penpol Ltd.,	S.I	
Date: 03.01.2017		RA.F.No.53/21/040/00002/AM10	5310008377
		Request for fixation of norms	dt.28.05.2009
Decision: The Committee noted that the firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments. Case is deferred to 14.02.2017.			

S.No.552

Case No. A/R-153	M/s. ISGEC Heavy	HQF.No.01/80/050/00102/AM16/DE	Lic. No. & date
Meeting No.20/17	Engineering Ltd.,	S.I	
Date: 03.01.2017	Yamunnagar	RA.F.No.05/23/040/00534/AM15	0510393476
		Request for revision of norm at import item No.1.	dt.04.03.2015
Decision: The Committee noted that the firm vide their letter dated 08.12.2016 has withdrawn their request for reconsideration of the case and accordingly decided to close the case.			
RA may take further necessary action accordingly.			

S.No.553

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DE S.I	Lic. No. & date
Meeting No.20/17		RA.F.No.03/95/040/00564/AM15	0310790197
Date: 03.01.2017		Request for fixation of norm	dt.13.10.2014
Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. Case is deferred to 14.02.2017.			

S.No.554

Case No. A/R-11	M/s. ISGEC Heavy Engineering Ltd., Noida, Uttar Pradesh	HQF.No.01/80/050/00358/AM16/DE S.I	Lic. No. & date
Meeting No.20/17		RA.F.No.05/23/040/00237/AM16	0510395598
Date: 03.01.2017		Request for revision of norms	dt.14.09.2015
Decision: The Committee noted that the firm's request dated 21.03.2016 has been sent to DHI on 28.04.2016 for comments. Case is deferred to 14.02.2017.			

S.No.555

Case No. A/R-74	M/s. Atlas Copco (India) Ltd., Mumbai	HQF.No.01/80/050/00028/AM07/DES.I	Lic. No. & date
Meeting No.20/17		RA.F.No.03/94/040/01051/AM06	0310375354
Date: 03.01.2017		Request fixation of norms	dt.10.04.2006
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/106/2016/TSW/74-AR dated 03.01.2017 as under:-			
1. Export item to contain "5 Nos. of compressors & 3 Nos. of Air Dryers". 2. Import items at Sl. No. 1 to 21 may be allowed on net to net basis with accountability clause.			
RA may take further necessary action accordingly.			

S.No.556

Case No. A/R-87	M/s. Doowon Automotive Systems India Pvt. Ltd., Kanchipuram	HQF.No.01/80/050/00051/AM15/DES.I	Lic. No. & date
Meeting No.20/17		RA.F.No.04/24/040/00287/AM14	0410156226
Date: 03.01.2017		Request for revision of norms	Dt.14.03.2014
Decision: The MSME has returned the cases stating that they will consider the cases of only MSME units. Case is deferred to 14.02.2017.			

S.No.557

Case No. A/R-75	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00247/AM15/DES.I	Lic. No. & date
Meeting No.20/17		RA.F.No.07/24/040/00252/AM14	0710105948
Date: 03.01.2017		Request for fixation of norms	dt.21.07.2014

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/106/2016/TSW/75-AR dated 03.01.2017 as under:-

1. Quantity of import items at Sl. No. 1 & 2 put together may be allowed as 340105 Kgs. as 5.49 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap taking clue from their Advance Authorization No. 0710084702 dated 15.12.2011 ratified in NC meeting dated 30.10.2012.
2. Words "3.0 x 60.0 mm" given in the description of import item at Sl. No. 4 may be amended as "3.05 x 60.0 mm".
3. Quantity of import items at Sl. No. 3 & 4 put together may be allowed as 72103 Kgs. as 3.97 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap on repeat basis as per their Advance Authorization No. 0710084702 dated 15.12.2011 ratified in NC meeting dated 30.10.2012.
4. Quantity of import items at Sl. No. 5 & 6 put together may be allowed as 8467.2 Kgs. as 3.15 Kgs./kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap on repeat basis as per their Advance Authorization No. 0710084702 dated 15.12.2011 ratified in NC meeting dated 30.10.2012.
5. Import items at Sl. No. 7 to 12 may be allowed as applied for being 0.75 % of FOB value of exports.

RA may take further necessary action accordingly.

S.No.558

Case No. A/R-76	M/s. Kern-Liebers	HQF.No.01/80/050/00686/AM07/DES.I	Lic. No. & date
Meeting No.20/17	(India) Pvt. Ltd.,	RA.F.No.07/24/040/00408/AM07	0710047580
Date: 03.01.2017	Tumkur	Request for fixation of norms	dt.25.09.2006

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/106/2016/TSW/76-AR dated 03.01.2017 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 21130 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 990 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 35452 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 3
4. Import item at Sl. No. 4 may be allowed upto 2 % of FOB value of exports.

RA may take further necessary action accordingly.

S.No.559

Case No. A/R-102	M/s. Azad	HQF.No.01/80/050/00276/AM16/DES.I	Lic. No. & date
Meeting No.20/17	Engineering Pvt.	RA.F.No.09/24/040/00010/AM16	0910061984
Date: 03.01.2017	Ltd., Hyderabad	Request for fixation of norms	dt.06.05.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 14.02.2017.

S.No.560

Case No. A/R-103	M/s. Azad	HQF.No.01/80/050/00256/AM16/DES.I	Lic. No. & date
Meeting No.20/17	Engineering Pvt.	RA.F.No.09/24/040/00009/AM16	0910061985
Date: 03.01.2017	Ltd., Hyderabad	Request for fixation of norms	dt.06.05.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 14.02.2017.

S.No.561

Case No. A/R-104	M/s. Azad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date
Meeting No.20/17	Engineering Pvt.	RA.F.No.09/24/040/00279/AM15	0910060956
Date: 03.01.2017	Ltd., Hyderabad	Request for fixation of norms	dt.12.09.2014

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 14.02.2017.

S.No.562

Case No. A/R-105	M/s. Azad	HQF.No.01/80/050/00306/AM16/DES.I	Lic. No. & date
Meeting No.20/17	Engineering Pvt.	RA.F.No.09/24/040/00429/AM16	0910062809
Date: 03.01.2017	Ltd., Hyderabad	Request for fixation of norms	dt.02.11.2015

Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. TSWB 3/58/2016 dated /12/2016 (copy sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.563

Case No. A/R-106	M/s. Azad	HQF.No.01/80/050/00307/AM16/DES.I	Lic. No. & date
Meeting No.20/17	Engineering Pvt.	RA.F.No.09/24/040/00431/AM16	0910062810
Date: 03.01.2017	Ltd., Hyderabad	Request for fixation of norms	dt.02.11.2015

Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. TSWB 3/58/2016 dated /12/2016 (copy sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.564

Case No. A/R-107	M/s. Azad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No.20/17	Engineering Pvt.	RA.F.No.09/24/040/00542/AM15	0910061508
Date: 03.01.2017	Ltd., Hyderabad	Request for fixation of norms	dt.08.01.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 14.02.2017.

S.No.565

Case No. A/R-114	M/s. Toshiba JSW	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No.20/17	Power Systems	RA.F.No.04/24/040/00060/AM15	0410158680
Date: 03.01.2017	Pvt. Ltd., Chennai	Request for revision of norms.	dt.13.06.2014

Decision: The Committee noted that the firm's request dated 01.07.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 14.02.2017.

के० पी० सिंह / K. P. SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.566

Case No. A/R-115	M/s. Automat	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No.20/17	Irrigation Pvt.	RA.F.No.05/23/040/00199/AM14	0510362949
Date: 03.01.2017	Ltd., Delhi	Request for fixation of norms.	dt.20.08.2013
Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. Case is deferred to 14.02.2017.			

S.No.567

Case No. A/R-118	M/s. Veeline	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No.20/17	Media Ltd.,	RA.F.No.02/24/040/00001/Am17	0210206671
Date: 03.01.2017	Kolkata	Request for amendment / revision of norms.	dt.10.05.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 5 of Standard Deficiency Letter". Case is deferred to 14.02.2017.			

S.No.568

Case No. A/R-119	M/s. Larsen and	HQF.No.01/80/050/00406/AM14/DES.I	Lic. No. & date
Meeting No.20/17	Toubro Ltd.,	RA.F.No.03/95/040/00553/AM14	0310755792
Date: 03.01.2017	Mumbai	Request for revision of norms.	dt.28.10.2013
Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to DIPP on 07.10.2016 for comments. Case is deferred to 14.02.2017.			

S.No.569

Case No. A/R-120	M/s. Bliss Anand	HQF.No.01/80/050/00536/AM14/DES.I	Lic. No. & date
Meeting No.20/17	Pvt. Ltd., Gurgaon	RA.F.No.05/23/040/00425/AM14	0510377954
Date: 03.01.2017	(Haryana)	Request for revision of norms.	dt.31.01.2014
Decision: The committee noted that clarification has already been sent to the applicant and, therefore, no action is required at this stage. Case is deferred to 14.02.2017.			

S.No.570

Case No. A/R-141	M/s GEA WESTFALIA	F.No.01/80/162/00272/AM17/DES.I	Lic. No. & date
Meeting No.20/17	SEPARATOR INDI A	RLA No.03/24/040/00020/AM05	0310264065
Date: 03.01.2017	PRIVATE LIMITED, MUMBAI	Request for ratification of norms.	dt.19.04.2004
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 3, 6 & 9 of Standard Deficiency Format (Export Product wise)" Case is deferred to 14.02.2017.			


 के० पी० सिंह K. P. SINGH
 उप महानिदेश
 Deputy Director General
 विदेश व्यापार मंत्रालय
 Directorate General of
 Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

DL 20
3/1/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/01/2017 - Case No. 4/20/80 (M/s. Diamond Metal Screens
(Private) Limited (Advance Authorization No. 0710108754 dated 21.09.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format.
2. Area of export item & import item.

Norms committee may take a view

/ S. K. Jain
03/01/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/106/2016-TSW/20 dated 03/01/2017



कें० पी० सिंह / K. P. SINGH
उप महाविदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

29
03/01/2017

Department of Heavy Industry

DGFT Ref: Ratification of AAs issued to Azad Engineering, Hyderabad

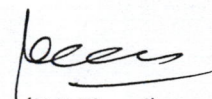
Export Product: Envelop forgings (machined Turbine blades)

Import

AA No	Item	Quantity recommended #
✓910062807	Stainless Steel bar	1.56 Kg/Kg content in Export product
910062808	Stainless Steel bar	1.38 Kg/kg content in EP
910062809	Stainless Steel bar	1.84 Kg /Kg content in EP
910062810	Stainless Steel bar	1.78 Kg/kg content in EP

#considering 20% recovery from machining wastage based on Engineering drawing submitted by applicant.

This issue with the approval of JS


(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-I

TSWB 3/58/2016 dated /12/2016


क० पी० सिंह /K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार /Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DL 31
31/12/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/01/2017 - Case No. 3/20/80 (M/s. Diamond Metal Screens
(Private) Limited (Advance Authorization No. 0710108991 dated 03.11.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format, for export items at Sl. No. 1 & 2.
2. Difference in export item at Sl. No. 5 (Stainless Steel tubes) & import item at Sl. No. 5 (Stainless Steel tubes) with details of manufacturing operations on import item.

Norms committee may take a view

✓ 31.01.2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/106/2016-TSW/31 dated 03/01/2017

QWS

के० पी० सिंह / K. P. SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DL 38
31/12/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/01/2017 - Case No. 7/20/80 (M/s. Diamond Metal Screens
(Private) Limited (Advance Authorization No. 0710109187 dated 21.12.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format.
2. Area of export item & import item.

Norms committee may take a view

/ 31.12.17
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/106/2016-TSW/38 dated 03/01/2017


कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

52
3/1/2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website <http://dgft.gov.in>

Subject: Ratification of Norms against Adv. Authorization No. 1110028195 dated 18.03.2016 (for annual requirement) issued under Para 4.7 (of HBP (Vol.I) to M/s. Bharat Heavy Electricals Limited, Bhopal – regarding.

Please find enclosed a copy of firm's additional information dated 14.07.2016 of M/s. Bharat Heavy Electricals Limited, Bhopal on the subject mentioned above requesting for ratification of norms on repeat basis.

2. DHI is requested to examine the case and provide their necessary comments for consideration of the case before NC. The case is to be re-listed in the forthcoming NC meeting which is going to be held on 03.01.2017.

Encl.: A Copy of firm's letter dated 14.07.2016.

f
3/1/2017
Foreign Trade Development Officer
for Director General of Foreign Trade
Tel.: 23061562 Ext. 265
E-mail: nc1.dgft@nic.in

✓ Sh. K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

DGFT ID.No.01/80/050/00159/AM17/DES-I/

Dated:

As requested M

DES I

3/1/17

3/1/17

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

73
31/12/17

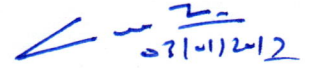
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/01/2017 - Case No. 4/11/80 (M/s Hanning Motors India Pvt. Limited) (Advance Authorization No. 3410042304 dated 24.06.2016)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 18 & 22 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 19 may be allowed as 1.01 Kgs./Kg. content in export items.
3. Quantities of import items at Sl. No. 20 & 21 may be allowed as 1.05 Kgs./Kg. content in export items.

Norms committee may take a view


31/12/17

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/106/2016-TSW/73 dated 03/01/2017



कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DU 76
31/12/17

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/01/2017 - Case No. 5/20/80 (M/s. Diamond Metal Screens
(Private) Limited (Advance Authorization No. 0710110035 dated 01.07.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format.
2. Area of export item & import item.

Norms committee may take a view

/ 31/12/17
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/106/2016-TSW/76 dated 03/01/2017


के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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3/11/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. 24/14/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710110251 dated 12.08.2016)

The following is for consideration :

1. Description of export items is very generic namely, machined parts of Tungsten Molybdenum & Tantalum. Firm has informed vide their letter dated 9th November, 2016 that each item manufactured by them is tailor made as per the specifications given by the customer and these are not stock and sale products.
2. Wastage claimed on each import item is very high viz. 3.12 Kgs./Kg. content in export item and it is not possible to fix norms with the generic description of export items as the wastage norms shall vary from item to item.

Norms committee may take a view

✓ 27
12/11/2016
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/100 dated 18/11/2016


क० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DL 90
31/12/17

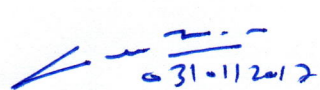
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/01/2017 - Case No. 2/14/80 (M/s Hanning Motors India Pvt. Limited) (Advance Authorization No. 3410042448 dated 17.08.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 of Standard Deficiency Format.
2. Details of import item at Sl. No. 20 and its specific use in export item.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 16 to 20.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/106/2016-TSW/90 dated 03/01/2017


क० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry

91
3/1/2017

Ref : AA 3110066317 Thermax Babcock & Wilcox Pune

Export Product(EP): 1X300MW non/Pressure parts of Boiler in CKD/SKD
Condition and Pulverizer-5 Numbers

Import

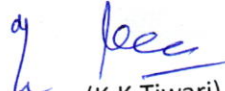
Item 1,12 to 14- 1.05 Kg/kg content in EP

Item 2 to 6,17,18 – 1.02Kg/Kg content in EP

Item 7 to 11,15,16,19-net to net/ under GN-4 with accountability clause.

Item 20,21 –as per C-1647

This has the approval of JS


(K.K. Tiwari)
Industrial Adviser

Dy DGFT, DES-I
TSWB 3(89)/2016 dated 3/1/2017


कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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31/11/17

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
Nistha Bhavan , SE wing , New Marine Lines, Church gate, Mumbai-20.

File No: 03/95/040/ 533/ AM17/NO NORMS II / 321

Date; 07.10.2016

To.,

Norms committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi:- 110 011.

KIND ATTN SHRI HARDHANDAS FTDO-(NC-I)

Sub :- Grant of Advance authorization on Repeat as per
Para 4.7.1 & 4.7.2 of HBP (Vol. I) 2004-09.

Sir,

M/s. Oriental containers Limited. Have been granted Advance Authorization No. 0310808337 dtd 07/10/2016 The Copies of the application are not forwarded to the Headquarters due to the following reason.

The Advance Authorization has been issued on Repeat Basis in terms of Para 4.7.1 & 4.7.2 of HBP (Vol. IV) on basis of decision of Norms Committee in Meeting NO 06/80-ALC 2/2015 dtd 22.06.2015

Yours faithfully.

(RR BORIKAR)

Foreign Trade Development Officer
For Additional Director General of Foreign Trade Mumbai .

कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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31/17

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/95/040/534/AM17 | 321

Dated 7.10.2016

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011

Kind Attn: Shri Haradhan Das, FTDO, NC- I

Sub: Grant of Advance Authorization of **Net-to-Net basis** in
terms of Para 4.7 of HBP & 4.7.2 of HBP (Vol. I) 2009-14.

Sir,

M/s. SULZER PUMPS INDIA Ltd., Mumbai, has been granted Advance
Authorization No.0310808336 dated 7.10.2016 being, forwarded to Headquarters due
to the following reasons

The Advance Authorization has been issued on **Net to Net basis** in terms of
General Note No.4 of Engineering Product

Yours faithfully,


(R.R.BORKAR)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE


क० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

(97)
3/1/17

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/95/040/535/AM17 | 321

Dated 7.10.2016

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011

Kind Attn: Shri Haradhan Das, FTDO, NC- I

Sub: Grant of Advance Authorization of **Net-to-Net** basis in
terms of Para 4.7 of HBP & 4.7.2 of HBP (Vol. I) 2009-14.

Sir,

M/s. SULZER PUMPS INDIA Ltd., Mumbai, has been granted Advance
Authorization No.0310808333 dated 7.10.2016 being, forwarded to Headquarters due
to the following reasons

The Advance Authorization has been issued on **Net to Net basis** in terms of
General Note No.4 of Engineering Product

Yours faithfully,

(R.R.BORIKAR)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE


के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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31/1/17

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/95/040/572/AM17/321

Dated 25.10.2016

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011

Kind Attn: Shri Haradhan Das, FTDO, NC- I

Sub: Grant of Advance Authorization of Net-to-Net basis in
terms of Para 4.7 of HBP & 4.7.2 of HBP (Vol. I) 2009-14.

Sir,

M/s. SULZER PUMPS INDIA Ltd., Mumbai, has been granted Advance
Authorization No.0310808714 dated 25.10.2016 being, forwarded to Headquarters due
to the following reasons

The Advance Authorization has been issued on Net to Net basis in terms of
General Note No.4 of Engineering Product

Yours faithfully,


(R.R.BORIKAR)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE


कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

99
31/11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/95/040/570/AM17/321

Dated 27.10.2016

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011

Kind Attn: Shri Haradhan Das, FTDO, NC- I

Sub: Grant of Advance Authorization of **Net-to-Net** basis in
terms of Para 4.7 of HBP & 4.7.2 of HBP (Vol. I) 2009-14.

Sir,

M/s. SULZER PUMPS INDIA Ltd., Mumbai, has been granted Advance
Authorization No.0310808809 dated 27.10.2016 being, forwarded to Headquarters due
to the following reasons

The Advance Authorization has been issued on Net to Net basis in terms of
General Note No.4 of Engineering Product

Yours faithfully,

(R.R.BORIKAR)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE


क० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

180
31/17

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/95/040/571/AM17/321

Dated 27.10.2016

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011

Kind Attn: Shri Haradhan Das, FTDO, NC- I

Sub: Grant of Advance Authorization on **Net-to-Net basis** in
terms of Para 4.7 of HBP & 4.7.2 of HBP (Vol. I) 2009-14.

Sir,

M/s. SULZER PUMPS INDIA Ltd., Mumbai, has been granted Advance
Authorization No.0310808807 dated 27.10.2016 being, forwarded to Headquarters due
to the following reasons

The Advance Authorization has been issued on Net to Net basis in terms of
General Note No.4 of Engineering Product

Yours faithfully,


(R.R.BORIKAR)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE


के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 555
3/1/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/01/2017 - Case No. A/R-74 (M/s Atlas Copco (India) Limited)
(Advance Authorization No. 0310375354 dated 10.04.2006)**

Advance Authorisation may be ratified as under:

1. Export item to contain "5 Nos. of compressors & 3 Nos. of Air Dryers".
2. Import items at Sl. No. 1 to 21 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

3/1/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/106/2016-TSW/74-A/R dated 03/01/2017



कै० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 557
3/1/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/01/2017 - Case No. A/R-75 (M/s Kern-Liebers (India) Pvt. Limited) (Advance Authorization No. 0710105948 dated 21.07.2014)

Advance Authorisation may be ratified as under:

1. Quantity of import items at Sl. No. 1 & 2 put together may be allowed as 340105 Kgs. as 5.49 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap taking clue from their Advance Authorization No. 0710084702 dated 15.12.2011 ratified in NC meeting dated 30.10.2012.
2. Words "3.0 x 60.0 mm" given in the description of import item at Sl. No. 4 may be amended as "3.05 x 60.0 mm" .
3. Quantity of import items at Sl. No. 3 & 4 put together may be allowed as 72103 Kgs. as 3.97 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap on repeat basis as per their Advance Authorization No. 0710084702 dated 15.12.2011 ratified in NC meeting dated 30.10.2012.
4. Quantity of import items at Sl. No. 5 & 6 put together may be allowed as 8467.2 Kgs. as 3.15 Kgs./kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap on repeat basis as per their Advance Authorization No. 0710084702 dated 15.12.2011 ratified in NC meeting dated 30.10.2012.
5. Import items at Sl. No. 7 to 12 may be allowed as applied for being 0.75 % of FOB value of exports.

Norms committee may take a view


03/01/17

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/106/2016-TSW/75-A/R dated 03/01/2017



के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 558
31/12/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/01/2017 - Case No. A/R-76 (M/s Kern-Liebers (India) Pvt. Limited) (Advance Authorization No. 0710047580 dated 25.09.2006)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 21130 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 990 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 35452 Kgs. as 1.01 Kgs./kg. content in export item at Sl. No. 3
4. Import item at Sl. No. 4 may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view

✓ 31/12/17

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/106/2016-TSW/76-A/R dated 03/01/2017



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Udyog Bhawan, New Delhi

562
03/01/2017

Department of Heavy Industry

DGFT Ref: Ratification of AAs issued to Azad Engineering, Hyderabad

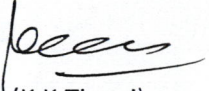
Export Product: Envelop forgings (machined Turbine blades)

Import

AA No	Item	Quantity recommended #
910062807	Stainless Steel bar	1.56 Kg/Kg content in Export product
910062808	Stainless Steel bar	1.38 Kg/kg content in EP
910062809	Stainless Steel bar	1.84 Kg /Kg content in EP
910062810	Stainless Steel bar	1.78 Kg/kg content in EP

#considering 20% recovery from machining wastage based on Engineering drawing submitted by applicant.

This issue with the approval of JS


(K.K.Tiwari)
Industrial Adviser

Dy DGFT ,DES-I

TSWB 3/58/2016 dated /12/2016



क० पी० सिंह/K. P. SINGH
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563
03/01/2017

Department of Heavy Industry

DGFT Ref: Ratification of AAs issued to Azad Engineering, Hyderabad

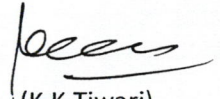
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